

[Sh. Ram Lal Rahi]

list of that State he will not get benefits of the reservation in that state. You know that if a person belonging to Scheduled Castes of Uttar Pradesh goes to earn his livelihood to Calcutta in West Bengal, there does not come a qualitative change in the standard of his living as there too he works as a labourer. But he is debarred from getting the same benefits what the Scheduled Castes and Tribes of West Bengal are enjoying.

I went to Andaman and Nicobar and there I saw that the tribals from Bihar and Kerala and Harijans from Uttar Pradesh and Bengal are settled in these small islands for the sake of their livelihood. There, they work as labourers in the gardens owned by the Government, Forest Department and in other private enterprises and they have to live there on their meagre wages only. You will be surprised to know that they are settled there for the last 10-15 years and their children have got education there only. But their children cannot avail the benefits of reservations in getting jobs in that state service simply because their caste is not included in the list of that state. There are so many states and districts in many states where the quota reserved for Scheduled Caste has not been filled. In Andaman, I have seen that the people from Uttar Pradesh, Bihar, Kerala and Andhra Pradesh, Karnataka who belong to scheduled caste are settled there for the last 20-25 years but they have not got benefits of reservations and even not a single person has got employment on the basis of reservation. Their children have got education with their hard labour but when they apply for jobs in Government departments, their application are rejected, by simply saying that your caste is not included in the list prepared by this State. What I mean to say is that the reservation quota is not being filled due to this state-wise list... (Interruptions) ...

MR. DEPUTY SPEAKER: Finish your submission here, you may further

\_\_\_\_\_ speak on this next time.

**18.00 hrs.**

**CONSTITUTION (SCHEDULED TRIBES)  
(UTTAR PRADESH) ORDER (AMEND-  
MENT) BILL**

*Amendment of the Schedule*

[English]

SHRI HARISH RAWAT (Almora): I beg to move for leave to introduce a Bill to amend the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

*The motion was adopted*

SHRI HARISH RAWAT: I introduce the Bill.

MR. DEPUTY SPEAKER: I think within three days' time we are going to cross over from 1990-91. We are going to meet only on 2nd January 1991. I would like to wish all the Members and all the Officers all the best and happy new year.

SEVERAL HON. MEMBERS: Thank you and same to you Sir.

MR. DEPUTY SPEAKER: The House stands adjourned to re-assemble on 2nd January 1991 at 11 a.m.

**18.01 hrs.**

*The Lok Sabha then adjourned till Eleven  
of the Clock on Wednesday, January 2,  
1991/Pausa 12, 1912 (Saka)*